

18 AM08 dt.8.8.2007

**MINUTES OF THE MEETING No. 18/08 HELD ON 8.8.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.**

The 18/08 meeting of Advance Licensing Committee was held on 8.8.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC meeting No. 17/08 for confirmation and confirmed and adopted the same without any change.

Case No A-444 ALC No.18/08 Dated 8.8.2007	M/s. SMB Corporation of india F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/1228/AM07 Lic.No. 0310415594 Dt. 12.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export Product “Surgical suture”.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)/DIPP. Accordingly the case may be re-listed on 5.9.2007.

Case No A-445 ALC No.18/08 Dated 8.8.2007	M/s.Power Additives (I) Pvt.Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/764/AM07 Lic. No. 0310385207Dt.19.06.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export

Product “PVC Stabilizer PA-8001 LLT”.

The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 6.8.2007 and decided to approve this case as under:-

Item of Export

PVC Stabilizer PA- 8001 LLT (Lead content $28\pm 1\%$):-----1 kg.
containing
Lead Stearate + Di-
basic Lead Stearate Mixture: $73\pm 1\%$
Paraffin Wax : $22 \pm 1\%$

Item of Import

- 1. Lead Ingots -----0.283 kg.
- 2. Stearic Acid-----0.508 kg.
(Stearic Acid content 50 +/- 10%
Stearic Acid+Palmitic acid content 90% min.)
- 3. Paraffin wax-----0.225 kg.
- 4. Bisphenol A-----0.040 kg.
- 5. Trimethylol propane-----0.023 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No A-446 ALC No.18/08 Dated 8.8.2007	M/s. Global Calcium Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 07/24/40/40/AM08 Lic. No.0710051374 Dt.26.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for end use of the item of export, details of manufacturing process etc. from the firm. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 5.9.2007.

Case No A-447 ALC No.18/08 Dated 8.8.2007	M/s. Metal Impregnation (I) Pvt. Ltd. F.No.01/83/162/830/AM07/DES-IV RLA No. 31/80/40/70/AM01 Lic. No. 3110001323 Dt.26.5.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PC. Division stated that the information had been called for from the firm vide letter dated 13.6.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 5.9.2007.

Case No A-448 ALC No.18/08 Dated 8.8.2007	M/s. Asha Penn Color Pvt. Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/5/AM08 Lic.No. 0310426664 Dt.13.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PC. Division stated that the information had been called for from the firm vide letter dated 5.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on

5.9.2007.

Case No A-449 ALC No.18/08 Dated 8.8.2007	M/s. Akry Organics Pvt. Ltd. F.No.01/83/50/1157/AM07/DES-IV RLA No. 03/94/40/1472/AM07 Lic.No. 0310424649 Dt.27.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/53/2007-PC.II dated 6.8.2007 and decided to approve this case as under:-

Item of Export

Diethylene Glycol----- 0.550 MT

Triethylene Glycol-----0.275 MT

Item of Import

1. Crude Glycol ----- 1.00 MT

2. Phosphoric Acid----- 0.05 MT

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-450 ALC No.18/08 Dated 8.8.2007	M/s. Dujodwala Products Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/399/AM07 Lic.No. 0310422659 Dt.12.3.2007.
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/21/2007/Ch.II dated 12.7.2007 and decided to approve this case as under:-

Item of Export

Ester Gum -----1 kg.

Item of Import

1 Rosin----- 1.010 kg.

2 Glycerine ----- 0.103 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-451 ALC No.18/08 Dated 8.8.2007	M/s. Dujodwala Products Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/344/AM07 Lic.No. 0310422658 Dt.12.3.2007.
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The Committee considered the case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/21/2007/Ch.II dated 12.7.2007 and decided to approve this case as under:-

Item of Export

Ester Gum -----1 kg.

Item of Import

- 1 Rosin----- 1.010 kg.
- 2 Glycerine ----- 0.103 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-452 ALC No.18/08 Dated 8.8.2007	M/s. Bhalla Chemical Works Pvt. Ltd. F.No.01/82/50/1811/AM07/DES-IV RLA No. 05/24/40/1019/AM08 Lic. No.0510201032 Dt. 15.3. 2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and after deliberation noted that firm has given declaration for SCOMET item in application form. The Committee found that item of export is SCOMET item and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 5.9.2007.

Case No A-453 ALC No.18/08 Dated 8.8.2007	M/s. Atul Limited F.No.01/83/50/99/AM08/DES-IV RLA No. 08/24/40/4/AM08 Lic. No.0810064853 Dt. 16.5. 2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007

Case No A-454	M/s. GKB RX Lens Pvt. Ltd..
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ALC No.18/08 Dated 8.8.2007	F.No.01/83/50//AM07/DES-IV RLA No. 02/24/40/309/AM07 Lic. No.0210097839 Dt. 6.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007.

Case No A-455 ALC No.18/08 Dated 8.8.2007	M/s. Amines & Plasticizers Ltd. F.No.01/83/50/418/AM08/DES-IV RLA No. 03/94/40/196/AM08 Lic.No. 0310430754 Dt.28.5.2007.
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The Committee considered the case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2007/Ch.III dated 5.3.2007 and decided to approve this case as under:-

Item of Export

N Methyl Morpholine oxide 50%-----1 kg.

Item of Import

Morpholine----- 0.391 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-456 ALC No.18/08 Dated 8.8.2007	M/s. Panama Petrochem Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/270/AM07 Lic. No. 0310405160 Dt.20.10 2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the Export Product “Panoil TS/SHRI 150”.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. of C&PC(PNG). The Committee also decided to write a D.O. letter from JDG to Director (PNG). Accordingly the case may be re-listed on 5.9.2007.

Case No A-457 ALC No.18/08 Dated 8.8.2007	M/s. Britacel Silicons Limited F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/1278/AM07 Lic.No. 0310424238 Dt.23.3.2007.
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PC. Division stated that the information had been called for from the firm vide letter dated 6.7.07 and that reply is awaited. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 5.9.2007.

Case No A-458 ALC No.18/08 Dated 8.8.2007	M/s. Dujodwala Products Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/94/40/399/AM07 Lic.No. 0310422659 Dt.22.3.2007.
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms.

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 25.4.2007 issued by the Deptt. of C&PC (PC. Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-459 ALC No.18/08 Dated 8.8.2007	M/s. Kajaria Ceramic Ltd. F.No.01/83/162/905/AM08/DES-IV Lic.No. 051019743 Dt. 20.2.2007.
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 8.8.2007 from Deptt. of IPP .

1. Past Production and consumption data for Ceramic Glazed Wall Tiles duly certified by Central Excise.

Accordingly the case may be re-listed on 5.9.2007.

Case No A-460 ALC No.18/08 Dated 8.8.2007	M/s. Patel Wood Syndicate, Mumbai F.No.01/83/50/531/AM08/DES-IV RLA No. 03/94/40/399/AM07 Lic.No. 0310422659 Dt.12.3.2007.
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The Committee considered the case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 5.9.2007.

Case No A-461	M/s. Biltube India Ltd.
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ALC No.18/08 Dated 8.8.2007	F.No.01/83/50//AM08/DES-IV RLA No. 31/24/40/17/AM07 Lic.No. 3110029088 Dt.27.4.2007.
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 8.8.2007 from Deptt. of IPP .

1. Specification of Core Board indication % filler content.
 2. Justification for 16% wastage.
 3. Past Production and consumption data duly certified by Central Excise.
- Accordingly the case may be re-listed on 5.9.2007.

Case No A-462 ALC No.18/08 Dated 8.8.2007	M/s. Avignon Exim Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1447/AM07 Lic.No. 0310425781 Dt.5.4.2007.
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for the following information:-

1. Composition of Mix Picoline.
2. Recovery of other isomers of mix picoline and their value.
3. Process Details.

Accordingly the case may be re-listed on 5.9.2007.

Case No A-463 ALC No.18/08 Dated 8.8.2007	M/s. Jay Chemicals Industries F.No.01/83/50/375/AM08/DES-IV RLA No. 8/24/40/35/AM08 Lic.No. 0810064958 Dt.21.5.2007.
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/155/2005-Ch. III dated 20.12.2005 and decided to approve the case on repeat basis as under:

Item of Export

Reactive Orange 12----- 1 kg.
(Reactive Golden Yellow HR)
(Dye content 55%)

Item of Import

1. K.Acid ----- 0.412 kg.
2. Meta Phenylene Diamine -----0.160 kg.
3. Cyanuric Chloride -----0.166 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-464	M/s Krishna Antioxidant Pvt. Ltd.
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ALC No.18/08 Dated 8.8.2007	F.No.01/83/50/1802/AM07/ DES-IV RLA F.No.3/94/40/1382/AM07 Adv. Lic. No.0310422954 dated 13.3.07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2005/Ch.II dated 17.2.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Lubricating Oil Additive----- 1 kg.

Fatty alcohol (C₁₂-C₁₈)

Esster of Terpolymer in Base oil with

50% non-volatile matter.

Solid content-50%

Base Oil content – 50%

Item of Import.

1. Styrene ----- 0.083 kg.
2. Maleic Anhydride----- 0.078 kg.
3. Fatty Alcohol (C₁₂-C₁₈) mixture----- 0.274 kg
4. Relevant Base Oil -----0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-465 ALC No.18/08 Dated 8.8.2007	M/s Monarch Catalyst Pvt. Ltd. F.No.01/83/50/1703/AM07/ DES-IV RLA F.No.3/95/40/1421/AM07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/22/2001/Ch.III dated 19.12.2006 and decided to approve this case on repeat basis as under:-

Item of Export

10% Palladium on Carbon-----1 kg.
catalyst Palladium content : 10%

Item of Import

- 1 Palladium Metal----- 0.100 kg.
- 2 Activated Carbon ----- 0.900 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-466 ALC No.18/08 Dated 8.8.2007	M/s Dynamic Industries Ltd. F.No.01/83/50//AM08/ DES-IV RLA F.No. 8/24/40/78/AM07 Adv. Lic. No.0810062809 dated 7.2.07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem.. Div.) forwarded vide their U.O. No. 14010/99/2004-Ch.-II dated 26.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Acid Brown 355 ----- 1 kg.

(Dye content 81%)

Item of import

1. 6-nitro 1 Diazo2- Naphthol-----0.386 kg.
4- Sulfonic Acid
2. Beta Naphthol-----0.193 kg.
3. I-phenyl 3-Methyl 5-Pyrazolene-----0.215 kg.
4. Para Nitro Chloro Benzene-----0.327 kg.
5. Sodium Nitrite -----0.086 kg.
6. Caustic Soda Flakes0.635 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-467 ALC No.18/08 Dated 8.8.2007	M/s Dynamic Industries Ltd. F.No.01/83/50//AM08/ DES-IV RLA F.No. 8/24/40/341/AM07 Adv. Lic. No.0810063179 dated 23.2.07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007

Case No A-468 ALC No.18/08 Dated 8.8.2007	M/s. Glasstech Industries (I) PVT Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/157/AM08
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 5.9.2007.

Case No A-469 ALC No.18/08 Dated 8.8.2007	M/s. Interlabels Industries Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/107/AM08 Lic.No. 0310430214 Dt. 2.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 8.8.2007 from Deptt. of IPP .

1. Nett weight of export product and label stock..
2. Exact GSM of import and export.
3. Past Production and corresponding consumption of Raw Material (Imported and indigenous) duly certified by Central Excise.

Accordingly the case may be re-listed on 5.9.2007.

Case No A-470 ALC No.18/08 Dated 8.8.2007	M/s. Akzo Nobel chemicals (I) Pvd. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 31/24/040/396/AM07 Lic. No. 3110028231 Dated: 21.2.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The committee considered the case as per agenda. Based on the comments furnished by the D/o C&PC vide their U.O.No. 14010/315/2000/ch.III dt 15.11.04 , the committee decided to approve the case under Para 4.7 of the HBP (Vol.1) as under:

Export Product

Trigonox-EHP W50 bis (2-ethylhexyl) Peroxydicarbonate (50%) -----1 kg

Item of Import

2-Ethyl hexyl chloroformate (2-EHCF) -----0.583 kg

Polyvinyl Alcohol -----0.030

Anti-forming agent (Dequest)----- 0.0005

(Packfing itemsf may be gien as per packing policy.)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-471 ALC No.18/08 Dated 8.8.2007	M/s. Sterling Auxiliaries Pvt.Ltd. F.No.01/83/162/789 /AM08/DES-IV RLA No. 03/95/40/16/AM08
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007

Case No A-472 ALC No.18/08	M/s. Sterling Auxiliaries Pvt.Ltd. F.No.01/83/162/790 /AM08/DES-IV
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Dated 8.8.2007	RLA No. 03/95/40/1623/AM08 Adv. Lic. No. 0310427819 dt. 10.5.2007
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.

Case No A-473 ALC No.18/08 Dated 8.8.2007	M/s. Birla Corporation Pvt.Ltd. F.No.01/83/162/333 /AM08/DES-IV RLA No. 02/24/40/56/AM08 Adv. Lic. No. 0210101125 dt. 28.5.2007
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 8.8.2007 from Deptt. of IPP .

1. % of slag in export product.
2. Past Production for last 3 years of export product and corresponding consumption of grinding medial duly certified by Central Excise.

Accordingly the case may be re-listed on 5.9.2007.

Case No A-474 ALC No.18/08 Dated 8.8.2007	M/s. Silver Oak Lab (P) Ltd. F.No.01/83/162/906 /AM08/DES-IV RLA No. 05/24/40/56/AM08 Adv. Lic. No. 0510203159 dt. 3.5.2007
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 5.9.2007.

Case No A-475 ALC No.18/08 Dated 8.8.2007	M/s. Associated Dystuff Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 08/24/40/339/AM07 Adv. Lic. No. 0810063241 dt. 27.2.2007
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.

Case No A-476 ALC No.18/08 Dated 8.8.2007	M/s. Indo Amines Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1275/AM07 Adv. Lic. No. 0310420424 dt. 21.2.2007
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/36/2005/Ch-II dated 27.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Oleyl Diamine -----1kg.

Item of Import

Oleic Acid-----0.941 Kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-477 ALC No.18/08 Dated 8.8.2007	M/s. Monomer Chemical India Pvt. Ltd. F.No.01/83/50/1867/AM07/DES-IV RLA No. 03/95/40/1551/AM07 Lic. No. 0310424225 Dt. 23.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/20/2004/Ch.II dated 7.8.2007 and decided to approve this case as under:-

Item of Export

1. VAT Orange 7 MD (N) -----1 kg.

Item of Import

- 1 VAT Orange 7 CDP curde----- 0.084 kg.
- 2 Sodium Lignin Sulphonate ----- 0.467 kg.
(Borresperse 3A)
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.520 kg.

Item of Export

2. VAT Red 1 MD(N) -----1 kg.
(Dye content 15.75%)

Item of Import

- 1 VAT Red 1 CDP crude----- 0.175 kg.
- 2 Sodium Lignin sulfonate ----- 0.454 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.441 kg.

Item of Export

3. VAT Red 14 MD(N) -----1 kg.

Item of Import

- 1 VAT Red 14 CDP crude----- 0.150 kg.
- 2 Sodium Lignin sulfonate ----- 0.433 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.488 kg.

Item of Export

4. VAT Green 3 MD(N) -----1 kg.

Item of Import

- 1 VAT Green 3 CDP crude----- 0.162 kg.
- 2 Sodium Lignin sulfonate ----- 0.433 kg.
- 3 Naphthalene Sulphonate Formaldehyde condensate-----0.477 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-478	M/s. Galaxy Surfactants Ltd.
ALC No.18/08	F.No.01/83/50/1890/AM07/DES-IV
Dated 8.8.2007	RLA No. 03/94/40/1064/AM07

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/67/2003/Ch.III dated 4.9.2003 and decided to approve this case on repeat basis as under:-

Item of Export

Galaxy Sparkle 670-----1 kg.
Containing cocoamido propyl betaine: 7-8%
Ethylene Glycol distearate : 26-27%

Item of Import

1 Coconut Fatty Acid----- 0.050 kg.
2 Dimethyl amino Propyl Amine ----- 0.023 kg.
3 Monochloro Acetic Acid -----0.020 kg.
4 Caustic Soda Flakes-----0.009 kg.
5 Stearic Acid (average -----0.252 kg.
Molecular weight 268,
C16 content 52%-58%
C18 content : 40%-45%

The Committee noted that Coconut Fatty Acid is not covered under 4.7. Therefore, the committee decided to place the case before next meeting of the Norms Committee for discussion.

Case No A-479
ALC No.18/08

M/s. Hindustan Platinum Pvt. Ltd.
F.No.01/83/50/1882/AM07/DES-IV

Dated 8.8.2007	RLA No. 03/94/40/1308/AM07 Lic. No. 0310424464 Dt. 27.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007

Case No A-480 ALC No.18/08 Dated 8.8.2007	M/s. Krishna Chemical Industries F.No.01/83/50/1725/AM07/DES-IV RLA No. 34/24/40/277/AM07 Lic. No. 3410018200 Dt. 28.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided transfer to NC-IV as stated by representative of C&PC (Chemical Division.)

Case No A-481 ALC No.18/08 Dated 8.8.2007	M/s. Galaxy Laboratories Pvt. Ltd. F.No.01/83/50/1757/AM07/DES-IV RLA No. 03/94/40/1328/AM07 Lic. No. 0310422128 Dt. 6.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/199/2001/Ch.III dated 18.12.2003 and decided to approve this case on repeat basis as under:-

Item of Export

Furfurylamine-----1 kg.

Item of Import

Furfural----- 1.164 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-482 ALC No.18/08 Dated 8.8.2007	M/s. Monomer Chemical India Pvt. Ltd. F.No.01/83/50/1642/AM07/DES-IV RLA No. 03/95/40/1365/AM07 Lic. No. 0310419570 Dt. 14.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007

Case No A-483 ALC No.18/08 Dated 8.8.2007	M/s. Atul Ltd. F.No.01/83/50/170/AM07/DES-IV RLA No. 08/24/40/71/AM08 Lic. No.0810065609 Dt.26.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/37/2005-PC.II dated 17.5.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Resin Lapox Adhesive ----- 1 kg.

Item of Import

1. Epichlorohydrin-----0.576 kgs.
2. Bisphenol-A----- 0.680 kgs.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-484 ALC No.18/08 Dated 8.8.2007	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1883/AM07/DES-IV RLA No. 17/24/40/90/AM07 Lic.No. 1710001597 Dt. 27.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Ch. Division) forwarded vide their U.O. No. 14010/140/2004-Ch.II dated 22.2.2007 and decided to reject the case as the information furnished by the firm does not appear to be correct.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-485 ALC No.18/08 Dated 8.8.2007	M/s. Sridhanda Laboratories F.No.01/83/162/ 265/AM08/DES-IV RLA No. 9/24/40/395/AM07 RLA No. 9/24/40/459/AM06 Lic.No. 0910028887 Dt. 5.1.2007 Lic.No. 0910025559 Dt. 3.3.2006
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/52/2006/Ch.II dated 8.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Syngaldehyde (4 Hydroxy-3,5 dimethoxy benzaldehyde)-----1 kg.

Item of Import

5-Bromovanillin----- 1.41 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-486 ALC No.18/08 Dated 8.8.2007	M/s. Metropolitan Eximchem Ltd. F.No.01/83/50/1870/AM07/DES-IV RLA No. 03/95/40/1499/AM07 Lic.No. 0310424259 Dt.23.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/97/2005/Ch.III dated 22.8.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Yellow B Base (4-Amino 3-Methoxy Azo Benzene-3- Sufonic-----1 kg.
Acid) (Purity 99% Min. by HPLC

Item of Import

Ortho Anisidine----- 0.571 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-487 ALC No.18/08 Dated 8.8.2007	M/s. Metropolitan Eximchem Ltd. F.No.01/83/50/1704/AM07/DES-IV RLA No. 03/94/40/1184/AM07 Lic.No. 0310420811 Dt.23.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to transfer the case to NC-IV as the item is a drug intermediate.

Case No A-488 ALC No.18/08 Dated 8.8.2007	M/s. Kalpatru Organics Pvt. Ltd. F.No.01/83/50/1704/AM07/DES-IV RLA No. 03/94/40/965/AM07 Lic.No. 0310423828 Dt.21.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007

Case No A-489 ALC No.18/08 Dated 8.8.2007	M/s. Acmechem Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 34/24/40/222/AM07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as the item of import and export are the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-490 ALC No.18/08 Dated 8.8.2007	M/s. Arass Export, Mumbai F.No.01/83/162/475/AM08/DES-IV RLA No. 03/90/40/202/AM08
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007

Case No C-29 ALC No.18/08 Dated 8.8.2007	M/s. Hindustan Insecticides Ltd. F.No.01/83/162/160/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms for the Export Product "DDT 75% W.P."

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007

Case No M-298 ALC No.18/08 Dated 8.8.2007	M/s. Grand Organics Pvt. Ltd.. F.No.01/82/50/ 202/AM06/DES-IV RLA No. 17/24/40/13/AM06 Lic.No. 1710001054 Dt. 31.5.2005.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain rejection as the firm has not given details of chemicals name and composition of export product.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-299 ALC No.18/08 Dated 8.8.2007	M/s. Kumar Adhesive (P) Ltd. F.No.01/82/162/155/AM08/DES-IV RLA No. 02/24/40/69/AM05 Lic. No. 0210066048 Dt. 22.6.2004.
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The Committee considered the case as per agenda for Revalidation of the above mentioned licence.

The Committee considered the case as per agenda and decided to withdrawn the case because it is already referred to PRC in NC meeting dt. 11.7.2007

Case No M-300 ALC No.18/08 Dated 8.8.2007	M/s MMT (India) Pvt. Ltd. F.No.01/83/162/323/AM08/DES.IV RLA F.No. 07/81/40/258/AM02 Adv. Lic. No. 710009061 dated 28.6.01
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to maintain status quo.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-301 ALC No.18/08 Dated 8.8.2007	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50/369/AM07/DES-IV RLA No. 05/24/40/280/AM07 Lic. No. 0510185643Dt. 3.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 8.8.2007 from Deptt. of IPP .

1. Approval of Drug Controller for change in nomenclature of product as indicated in application.

Accordingly the case may be re-listed on 5.9.2007.

Case No M-302 ALC No.18/08 Dated 8.8.2007	M/s. Gujarat Raffia Inds. Ltd.. F.No.01/82/162/ 128/AM07/DES-IV RLA No. 08/80/40/168/AM04 Lic.No. 0810030957 Dt. 22.7.2003.
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The Committee considered the case as per agenda for extension of EO period.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants

of reply from the firm. Accordingly the case may be re-listed on 5.9.2007.

Case No M-303 ALC No.18/08 Dated 8.8.2007	M/s Jubliant Organosys Ltd. F.No.01/82/50/128/AM07/DES.III RLA F.No.05/24/40/857/AM06 Adv. Lic. No.0510179476 dated 24.3.06
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007..

Case No M-305 ALC No.18/08 Dated 8.8.2007	M/s. Borax Morarji Ltd. F.No.01/82/50/1239/AM05/DES-IV RLA No. 03/24/40/841/AM05 Lic. No. 0310281871 Dt.20.7.2004.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and noted that the firm has surrender the licence as per firm's letter dt. 27.6.2006. The Committee also decided to write a letter to firm and RLA whether the firm has surrendered the licence and paid the custom duty for closure. Accordingly the case may be re-listed on 5.9.2007

Case No M-306 ALC No.18/08 Dated 8.8.2007	M/s. Prima Chemicals, Ahmedabad F.No.01/83/50/186/AM06/DES-IV RLA No. 08/24/40/30/AM06 Lic. No. 0810048695 Dt.20.6.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of import item Acetic Acid Methyl Ester instead of Aceto Acetic Methyl Ester.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-307 ALC No.18/08 Dated 8.8.2007	M/s. Polygon Chemical, Ahmedabad F.No.01/83/50//AM06/DES-IV RLA No. 08/24/40/176/AM06 Lic. No. 0810053092 Dt.10.1.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item '3-Methyl 1:3 Sulphophenyl 5-Pyrazolimine' instead of '3-Methyl 1:3 Sulphophenyl 4-Pyrazolimine'

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-308 ALC No.18/08 Dated 8.8.2007	M/s. Hindustan Polyamides & Fiberes Ltd. F.No.01/83/50/875/AM07/DES-IV RLA No. 03/94/40/577/AM07 Lic. No.0310398486 Dt. 7.9.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007

Case No M-309 ALC No.18/08 Dated 8.8.2007	M/s. Hindustan Polyamides & Fiberes Ltd. F.No.01/83/50/1022/AM07/DES-IV RLA No. 03/94/40/403/AM07 Lic. No.0310389602 Dt. 14.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export product as ‘ Hamber or Hamber (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro-1,1,6,7 Tetrmethyl Naphtalen’ in place of 7-Acetyl-1,2,3,4,5,6,7,8-Octahydro-1,1,6,7 Tetrmethyl Naphtalen.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-310 ALC No.18/08 Dated 8.8.2007	M/s. Power Additives (I) Pvt. Ltd. F.No.01/83/50/665/AM06/DES-IV RLA No. 03/95/40/1159/AM06 Lic. No.0310367031 Dt. 15.2.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) vide thier U.O. No. 14010/35/2006-Ch.II dt. 19.7.2007 decided to approve the case as under :-

Item of Export

PVC Stabilizer PA - 8009 -----1 kg.
(Lead content: 25+/- 1%)

Containing:

Tribasic Lead Sulphate 22+/-1%

Dibasic lead stearate + Lead stearate Mixture: 37+/- 1%

Paraffin Wax 21+/- 1%

Bisphenol-A: 10+/-1 %

Item of Import

1. Lead Ingots-----0.250 kg.
2. Stearic Acid (Stearic Acid content 50+/-10%
Stearic Acid + Palmitic acid content 90% min.)-----0.380 kg.
3. P.E. Wax-----0.200 kg.
4. Paraffin Wax-----0.200 kg.
5. Bisphenol-A-----0.100 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No M-311 ALC No.18/08 Dated 8.8.2007	M/s. Reliance Industries F.No.01/83/162/380/AM08/DES-IV RLA No. 03/95/40/1508/AM06 Lic. No.0310374103 Dt. 30.3.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.8.2007.

Case No M-312	M/s. Reliance Industries
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ALC No.18/08 Dated 8.8.2007	F.No.01/83/50/733/AM06/DES-IV RLA No. 03/95/40/1449/AM06 Lic. No.0310371427 Dt. 14.3.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.8.2007.

Case No M-313 ALC No.18/08 Dated 8.8.2007	M/s. Reliance Industries Ltd. F.No.01/83/162/920/AM07/DES-IV RLA No. 03/22/42/81/AM04 Lic. No. 0310227159 Dt.25.9.2003.
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The Committee considered the case as per agenda for revalidation of adv. Lic. mentioned above.

The Committee considered the case as per agenda and after deliberation it was decided to call for report from RLA regarding import and export alongwith status of norms/decision of ALC. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 5.9.2007.

Case No M-314 ALC No.18/08 Dated 8.8.2007	M/s. Moraya Global Ltd. F.No.01/82/50/ 1616/AM07/DES-IV RLA No. 03/95/40/1287/AM07 Lic.No. 0310415993 Dt. 15.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/23/2006/Ch.II dated 21.5.2007 decided to approve this case as under:-

Item of Export

Indole Pure1 kg.
(purity minimum 99%)

Item of Import

Crude Indole..... 1.05 kg.
(purity maximum 97%)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-315 ALC No.18/08 Dated 8.8.2007	M/s. Septodent Healthcare (I) Pvt. Ltd. F.No.01/83/50/ 301/AM04/DES-IV RLA No. 03/24/40/172/AM04 Lic.No. 031020635 Dt. 28.5.2005.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 5.9.2007.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 18/83-ALC1/2007 **MEETING DATE** : 08.08.2007

1	Case No.:10/47/82-ALC1/2004	Party Name:INDIAN ALUMINIUM CO LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/82/050/01770/AM05/	RLA File :02/24/040/00251/AM05/	Lic.No/Date:0210074406 28.01.2005	Defer Date:
	Decision :The Committee considered the case as per agenda. The case is pending for long. It was discussed with Technical Authority and decided to approve the case as under :- 1. Item No. 1,2 and 3 as applied for. 2. Item No. 13 as per packing policy. 3. Item No. 4 not being imported. 4. Item No. 5 is not allowed under Para 4.7. 5. Item No. 6 to 12 are CG items are not permissible under Advance Authorisation Scheme. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:29.08.2007
	Decision : This case has been withdrawn as it is deferred for 29.8.2007.			

3	Case No.:3/40/84-ALC3/2005	Party Name:CHOKSI PIGMENTS	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/84/050/00553/AM06/	RLA File :08/80/040/00379/AM06/	Lic.No/Date:0810052385 28.11.2005	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

4	Case No.:11/4/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01504/AM06/	RLA File :02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 5.9.2007.			

5	Case No.:17/13/82-ALC1/2006	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00309/AM07/	RLA File :05/24/040/00147/AM07/	Lic.No/Date:0510183194 23.05.2006	Defer Date:22.08.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.8.2007			

6	Case No.:13/14/83-ALC1/2006	Party Name:STERLING ENTERPRISES,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00238/AM07/	RLA File :03/95/040/01472/AM06/	Lic.No/Date:0310382468 31.05.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007			

7	Case No.:13/20/82-ALC1/2006	Party Name:EIH LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00503/AM07/	RLA File :05/24/040/00238/AM07/	Lic.No/Date:0510185520 29.06.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 5.9.2007.			

8	Case No.:75/25/82-ALC1/2006	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00596/AM07/	RLA File :02/24/040/00113/AM07/	Lic.No/Date:0210091704 24.07.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.9.2007.			

9	Case No.:4/26/83-ALC1/2006	Party Name:SURYA INTERNATIONAL	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Rejected
	HQ File :01/83/050/00528/AM07/	RLA File :08/24/040/00121/AM07/	Lic.No/Date:0810058791 09.08.2006	Defer Date:
	Decision : This case has been withdrawn as it is already rejected in NC Meeting no. 14/83 dt. 11.7.2007.			

10	Case No.:47/23/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00533/AM07/	RLA File :03/95/040/00305/AM07/	Lic.No/Date:0310394294 11.08.2006	Defer Date:
	Decision :The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to approve this case as under:- Item of Export PVC Stabilizer PA 801 (Lead content 30±1%):-----1 kg. containing Dibasic lead Stearate+Lead stearate Mixture 72 ±1% Lead stearate 30 ±1% Paraffin Wax 20 ±1% Bisphenol-A 5%			

Trimethylol Propane 2.6%

Item of Import

1. Lead Metal -----0.300 kg.

2. Stearic Acid-----0.458 kg.

(Stearic Acid content 50 +/- 10%

Stearic Acid+Palmitic acid content 90% min.)

3. Paraffin wax-----0.200 kg

4. Bisphenol-A-----0.050 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No.:48/23/83-ALC1/2006

Party Name:POWER ADDITIVES (INDIA)
PVT. LTD.

Meet No/Date:18/83-ALC1/2007
08.08.2007

Status:Case
Approved

HQ File :01/83/050/00534/AM07/

RLA File :03/95/040/00313/AM07/

Lic.No/Date:0310394296
11.08.2006

Defer Date:

Decision :The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 31.7.2007 and decided to approve this case as under:-

Item of Export

PVC Stabilizer PA-8006-I ----- 1 kg.

(Lead content : $38 \pm 1\%$)

containing

Tribasic Lead Sulphate: $23 \pm 2\%$

Dibasic lead Stearate +Lead Stearate Mixture $43 \pm 1\%$

Paraffin Wax $36 \pm 1\%$

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Item of Import

1. Lead Ingots -----0.380 kg.

2. Stearic Acid-----0.270 kg.

(Stearic Acid content $50 \pm 10\%$

Stearic Acid + Palmitic acid content 90% min.)

3. Paraffin wax-----0.360 kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

Case No.:49/23/83-ALC1/2006	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
HQ File :01/83/050/00535/AM07/	RLA File :03/95/040/00301/AM07/	Lic.No/Date:0310394298 11.08.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/35/2006-Ch-II dated 7.8.2007 and decided to approve the case as under:-

Item of Export

PVC Stabilizer PA-805-----1 kg.

Lead content : $35 \pm 1\%$

Tribasic Lead Sulphate: $23 \pm 1\%$

Lead Stearate & Dibasic Lead Stearate Mixture $43 \pm 1\%$

Wax $21 \pm 1\%$

Item of Import

1. Lead ingots-----0.350 kg.

2. Stearic Acid (Stearic Acid content $50 \pm 10\%$

Stearic Acid + Palmitic acid content 90% min.) -----0.230 kg.
 3. Wax-----0.210 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.

13	Case No.:58/25/82-ALC1/2006	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00783/AM07/	RLA File :03/94/040/00309/AM07/	Lic.No/Date:0310395634 22.08.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.			

14	Case No.:28/28/82-ALC1/2006	Party Name:EXPANDED INCORPORATION	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/82/050/00832/AM07/	RLA File :03/94/040/00570/AM07/	Lic.No/Date:0310397838 01.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/77/2007-PC.II dated 24.7.2007 and decided to approve this case as under:- Item of Export Blended Polyol----- 1 kg. (Ecopuf X 642 b) Item of Import 1. Phthalic Anhydride-----0.0770 kg. 2. Diethylene Glycol-----0.1089 kg. 3. Propylene Oxide-----0.4405 kg.			

4. 1,1 Dichloro fluoro Ethan (HCFC 141 b)-----0.2550 kg.
5. Pentamethyldiethylenetramine-----0.0007 kg.
6. Dimethylcyclohexylamine-----0.0074 kg
7. Silicone Surfactant-----0.0088 kg.
8. Catalyst (TMR-2)-----0.0022 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15	Case No.:2/33/81-ALC2/2006	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status :Deferred and Re-indexed
	HQ File :01/81/050/00469/AM07/	RLA File :09/24/040/00231/AM07/	Lic.No/Date:0910027580 15.09.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007.			

16	Case No.:3/29/83-ALC1/2006	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status :Case Rejected
	HQ File :01/83/050/00716/AM07/	RLA File :03/95/040/00709/AM07/	Lic.No/Date:0310401050 25.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 12.7.2007 issued by the Deptt. of C&PC (Ch.. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:68/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status :Case Rejected
	HQ File :01/82/050/01125/AM07/	RLA File :04/24/040/00136/AM07/	Lic.No/Date:0410084758 11.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-II as the export item is			

	not chemical.
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18	Case No.:1/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Rejected
	HQ File :01/82/050/01138/AM07/	RLA File :04/24/040/00024/AM07/	Lic.No/Date:0410084809 12.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-II as the export item is not chemical.			

19	Case No.:2/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/82/050/01139/AM07/	RLA File :04/24/040/00023/AM07/	Lic.No/Date:0410084810 12.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case on content basis with change description in export item LS 500 Alpha No Clean Flux Liquid Flux containing 79% of Iso Propyl Alcohol for this case only. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:3/36/82-ALC1/2006	Party Name:BANARAS BEADS LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/82/050/01172/AM07/	RLA File :15/24/040/00001/AM07/	Lic.No/Date:1510003354 18.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC meeting dt. 25.7.2007			

	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE	Meet No/Date:18/83-ALC1/2007	Status:Deffered
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21		PRIVATE LIMITED	08.08.2007	and Re-indexed
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007.			

22	Case No.:15/35/82-ALC1/2006	Party Name:EXPANDED INCORPORATION	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/82/050/01194/AM07/	RLA File :03/94/040/00812/AM07/	Lic.No/Date:0310405394 26.10.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/63/2002-PC.II dated 23.2.2007 and decided to approve this case as under:- Item of Export Polyether Based Polyol EXPOL SU 440 N/1----- 1kg. Item of Import 1. Propylene Oxide ----- 0.7332 kg. 2. Glycerine----- 0.1403 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:18/32/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/82/050/01220/AM07/	RLA File :04/24/040/00269/AM07/	Lic.No/Date:0410085233 31.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-II as the export item is			

not chemical.

24	Case No.:22/35/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01246/AM07/	RLA File :17/24/040/00056/AM07/	Lic.No/Date:1710001454 31.10.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007.			

25	Case No.:20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007.			

26	Case No.:13/33/83-ALC1/2006	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Rejected
	HQ File :01/83/050/00863/AM07/	RLA File :03/95/040/00901/AM07/	Lic.No/Date:0310406568 03.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 28.12.2006 issued by the Deptt. of C&PC (Ch. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:14/33/83-ALC1/2006	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Rejected
	HQ File :01/83/050/00864/AM07/	RLA File :03/95/040/00900/AM07/	Lic.No/Date:0310406570 03.11.2006	Defer Date:

27	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 28.12.2006 issued by the Deptt. of C&PC (Ch.. Div.)		
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

28	Case No.:1/40/82-ALC1/2006	Party Name:GOLD PLUS GLASSES INDIA LTD,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01258/AM07/	RLA File :05/24/040/00427/AM07/	Lic.No/Date:0510193878 07.11.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007			

29	Case No.:13/34/82-ALC1/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007			

30	Case No.:50/35/80-ALC2/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Rejected
	HQ File :01/80/050/00883/AM07/	RLA File :06/81/040/00037/AM07/	Lic.No/Date:0610011370 10.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as the Value Addition is zero and there is no justification for very high quantity required for export product. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:21/36/82-ALC1/2006	Party Name:JOHNSON MATTHEY CERAMICS INDIA PVT LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Rejected
	HQ File :01/82/050/01279/AM07/	RLA File :07/24/040/00900/AM06/	Lic.No/Date:0710048394 13.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 28.3.2007 issued by the Deptt. of C&PC (Ch.. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:24/35/82-ALC1/2006	Party Name:BLUEBELL POLYMERS PRIVATE LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/82/050/01310/AM07/	RLA File :08/24/040/00225/AM07/	Lic.No/Date:0810061105 20.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/32/2004-PC.II dated 17.4.2007 and decided to approve this case as under:- Item of Export Medium Molecular Weight Epoxy Resin 75% Solution in Xylene (Blumer 1450 XX)----- 32 MT Item of Import 1. Epoxy Resin /Epoxide resin----- 18.88 MT 2. Bisphenol A----- 6.32 MT RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:5/41/80-ALC2/2006	Partv Name:FIRE SAFETY DEVICES PVT.	Meet No/Date:18/83-ALC1/2007	Status:Deffered
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33		LTD.	08.08.2007	and Re-indexed
	HQ File :01/80/050/00934/AM07/	RLA File :05/24/040/00671/AM07/	Lic.No/Date:0510194779 21.11.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.			

34	Case No.:16/41/83-ALC1/2006	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00994/AM07/	RLA File :31/24/040/00287/AM07/	Lic.No/Date:3110027476 07.12.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/157/2004-Ch.II dated 26.3.2007 decided to approve the case as under: Item of Export Butyl Tin Mercaptide Stabiliser -----1 kg. Tin content : 18 to 20 % Sulphur content : 10 to 11% Item of Import 1. 2-Ethyl Hexyl Thioglycolate -----0.650 kg. 2. Tetrabutyl Tin -----0.215 kg. 3. Tin Metal ----- 0.075 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:44/40/82-ALC1/2006	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
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35	HQ File :01/82/050/01433/AM07/	RLA File :05/24/040/00731/AM07/	Lic.No/Date:0510195938 08.12.2006	Defer Date:
Decision : It will be processed manually as there is no data available .				

36	Case No.: 24/41/83-ALC1/2006	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01011/AM07/	RLA File :05/24/040/00696/AM07/	Lic.No/Date:0510195971 11.12.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007			

37	Case No.: 27/40/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deferred and Re-indexed
	HQ File :01/82/050/01426/AM07/	RLA File :04/24/040/00328/AM07/	Lic.No/Date:0410086253 11.12.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-II as the export item is not chemical.			

38	Case No.: 4/47/80-ALC2/2006	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deferred and Re-indexed
	HQ File :01/80/050/01064/AM07/	RLA File :22/24/040/00277/AM07/	Lic.No/Date:2210006299 14.12.2006	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			

39	Case No.: 3/44/85-ALC3/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deferred and Re-indexed
	HQ File :01/85/050/00187/AM07/	RLA File :31/24/040/00312/AM07/	Lic.No/Date:3110027587 18.12.2006	Defer Date:05.09.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007

40	Case No.:1/18/83-ALC1/2007	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/01038/AM07/	RLA File :31/24/040/00146/AM07/	Lic.No/Date:3110027616 19.12.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/157/2004-Ch.II dated 26.3.2007 decided to approve the case as under: Item of Export Butyl Tin Mercaptide Stabiliser ----- 1 kg. Tin content : 18 to 20 % Sulphur content : 10 to 11% Item of Import 1. 2-Ethyl Hexyl Thioglycolate -----0.650 kg. 2. Tetra butyl Tin -----0.215 kg. 3. Tin Metal ----- 0.075 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:20/44/83-ALC1/2006	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01059/AM07/	RLA File :03/95/040/01188/AM07/	Lic.No/Date:0310413368 22.12.2006	Defer Date:05.09.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007.

42	Case No.: 43/44/82-ALC1/2006	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Case Approved
	HQ File :01/82/050/01500/AM07/	RLA File :03/94/040/01008/AM07/	Lic.No/Date:0310413521 26.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/98/2004-Ch. II dated 7.8.2007 decided to approve the case as under: Item of Export Fatty Alcohols----- 2600 MT (Cetyl, Stearyl & Ceto-Stearyl) Item of Import 1. Palm Fatty Acid----- 3016 MT Distillate 2. Copper Chromite catalyst----- 10.4 MT RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.: 9/43/83-ALC1/2006	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Case Rejected
	HQ File :01/83/050/01066/AM07/	RLA File :03/95/040/01184/AM07/	Lic.No/Date:0310413779 27.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 12.7.2007 issued by the Deptt. of C&PC (Ch.. Div.)			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.:3/48/87-ALC1/2006	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00861/AM07/	RLA File :05/24/040/00815/AM07/	Lic.No/Date:0510197127 02.01.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007.			

45	Case No.:47/44/82-ALC1/2006	Party Name:CHEMIESYNTH (VAPI)LTD.,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Rejected
	HQ File :01/82/050/01521/AM07/	RLA File :03/94/040/00999/AM07/	Lic.No/Date:0310414509 04.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 10.4.2007 issued by the Deptt. of C&PC (Ch.. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:17/47/87-ALC1/2006	Party Name:ATUL LIMITED,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/87/050/00881/AM07/	RLA File :08/24/040/00295/AM07/	Lic.No/Date:0810062267 09.01.2007	Defer Date:
	Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/40/2006-Ch.II dated 6.8.2007 and decided to approve this case as under:- Item of Export Novatic Brown R Microperle/Supradisperse (Vat Brown 3) ----- 1kg. (Dye content: 40 %)			

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Item of Import

1. Quinizarine (1,4-Dihydroxy anthraquinone)-----0.228 kg.
2. Ammonium Hydroxide -----0.484 kg.
3. Sodium Hydrosulfite-----0.228 kg.
4. 1,5 Dichloro Anthraquinone-----0.288 kg
5. p-Toluene Sulphonamide-----0.208 kg.
6. o-Dichloro benzene-----0.196 kg.
7. Cuprous Chloride-----0.006 kg.
8. Potasium Carbonate-----0.212 kg.
9. Benzoyl Chloride-----0.284 kg.
10. Sodium Carbonate-----0.172 kg.
11. Nitro Benzene-----0.132 kg.
12. Copper Sulphate-----0.016 kg.
13. Sodium Dichromate-----0.702 kg.
14. Sulphur-----1.64 kg.
15. O-Cresol-----0.18 kg.
16. P-Cresol-----0.036 kg.
17. M-Cresol-----0.024 kg.
18. Sulphanilic Acid-----0.170 kg.
19. Formaldehyde 40% Solution----0.19 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

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Case No.:15/46/82-ALC1/2006	Party Name:BALMER LAWRIE & CO LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
HQ File :01/82/050/01561/AM07/	RLA File :04/24/040/00387/AM07/	Lic.No/Date:0410086890 12.01.2007	Defer Date:05.09.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.

48	Case No.:23/14/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Rejected
	HQ File :01/83/050/00435/AM08/	RLA File :17/24/040/00075/AM07/	Lic.No/Date:1710001534 02.02.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dt. 23.7.2007 issued by the Deptt. of C&PC (Ch. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:16/49/81-ALC2/2006	Party Name:SWASTIK POLYMERS	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00905/AM07/	RLA File :05/24/040/00873/AM07/	Lic.No/Date:0510199156 08.02.2007	Defer Date:05.09.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007			

50	Case No.:4/2/82-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01705/AM07/	RLA File :02/24/040/00339/AM07/	Lic.No/Date:0210098511 26.02.2007	Defer Date:05.09.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 5.9.2007.			

51	Case No.:2/18/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01296/AM07/	RLA File :05/24/040/00956/AM07/	Lic.No/Date:0510200252 01.03.2007	Defer Date:05.09.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007

52	Case No.: 9/51/81-ALC2/2006	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Deffered and Re-indexed
	HQ File :01/81/050/00959/AM07/	RLA File :08/93/040/00372/AM07/	Lic.No/Date:0810063343 02.03.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 5.9.2007.			

53	Case No.: 31/2/80-ALC2/2007	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Case Approved
	HQ File :01/80/050/01472/AM07/	RLA File :03/94/040/01309/AM07/	Lic.No/Date:0310422381 08.03.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/130/2005/Ch.II dated 23.7.2007 and decided to approve this case as under:- Item of Export Solvent Orange 2 ----- 1 Kg. (Dye content 31%) Item of Import - Beta Naphthol -----0.010 kg. - Para Dodecyl Aniline -----0.167 kg. - Mix Toludine----- 0.061 kg. - Mix Xylidine -----0.081 kg. - Resorcinol -----0.070 kg.			

6. Sodium Nitrite----- 0.100 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:4/14/83-ALC1/2007	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/01327/AM07/	RLA File :09/24/040/00506/AM07/	Lic.No/Date:0910029625 09.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			

55	Case No.:10/1/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01332/AM07/	RLA File :17/24/040/00083/AM07/	Lic.No/Date:1710001579 12.03.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.			

56	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007.			

	Case No.:1/7/82-ALC4/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/82/050/01830/AM07/	RLA File :05/24/040/01028/AM07/	Lic.No/Date:0510201309 20.03.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/89/2006-Ch. II dated 31.10.2006 decided to approve the case on repeat basis as under:

57 Item of Export

Zinc Hydroxy Stanate----- 1 kg.

Item of Import

1. Tin Metal -----0.680 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/18/83-ALC1/2007

Party Name:STERLING AUXILIARIES PVT LTD

Meet No/Date:18/83-ALC1/2007
08.08.2007

**Status :Case
Approved**

HQ File :01/83/050/01370/AM07/

RLA File :03/95/040/01565/AM07/

Lic.No/Date:0310424321
26.03.2007

Defer Date:

Decision :58

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2001-Ch.III dated 12.1.2007 and decided to approve the casepm repeat basis as under:

58 Item of Export

Irganox PS 800----- 1kg.

Dilauryl Thiodipropionate

Item of Import

1. Acrylonitrile ----- 0.238 kg.
2. Sodium Sulphate ----- 0.175 kg.
3. Lauryl Alcohol-----0.777 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	Case No.: 7/14/83-ALC1/2007	Party Name:SAMRAT PHARMACHEM LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01377/AM07/	RLA File :03/95/040/01566/AM07/	Lic.No/Date:0310424520 27.03.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.			

60	Case No.: 6/10/83-ALC1/2007	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Case Approved
	HQ File :01/83/050/01376/AM07/	RLA File :34/24/040/00289/AM07/	Lic.No/Date:3410018425 28.03.2007	Defer Date:
	Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/34/2003-Ch.II dated 13.7.2007 and decided to approve this case as under:-			
	Item of Export			
	Tetra Octyl Ammonium Bromide ----- 1kg.			
	Item of Import			
	1. Tri-n-Octyl Amine -----0.718 kg.			

2. Octyl Alcohol -----0.294 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of ALC.

61	Case No.:4/18/83-ALC1/2007	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00023/AM08/	RLA File :03/95/040/01502/AM07/	Lic.No/Date:0310425391 02.04.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007.			

62	Case No.:5/18/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00033/AM08/	RLA File :03/95/040/01411/AM07/	Lic.No/Date:0310425610 04.04.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG. The Committee also decided to refer this case to PNG with a complete set of application. Accordingly the case may be re-listed on 5.9.2007			

63	Case No.:1/8/83-ALC1/2007	Party Name:SADATAN PURE AYURVEDA PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00047/AM08/	RLA File :03/95/040/01603/AM07/	Lic.No/Date:0310425857 05.04.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007.			

	Case No.:15/16/83-ALC1/2007	Party Name:MINAL INTERMEDIATES	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
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64	HQ File :01/83/050/00041/AM08/	RLA File :08/24/040/00002/AM08/	Lic.No/Date:0810064110 05.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC meeting dt. 25.7.2007				

65	Case No.:8/10/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00042/AM08/	RLA File :02/24/040/00002/AM08/	Lic.No/Date:0210099761 05.04.2007	Defer Date:05.09.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 5.9.2007.				

66	Case No.:6/18/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00053/AM08/	RLA File :07/24/040/00004/AM08/	Lic.No/Date:0710051134 09.04.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004-PC.II dated 7.4.2006 and decided to approve this case on repeat basis as under:-				
Item of Export				
Flooding compound Water Swellable Type Grade C 480 (SC)----- 1kg.				
Item of Import				
1. Base Oil (Hydroisomerized) ----- 0.8525 kg.				
2. Thermoplastic esastomer ----- 0.0500 kg.				
3. Organoclay Gellant-----0.0325 kg.				

4. Antioxidant-----0.0050 kg.
5. Absorbent Polymer-----0.0600 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.:7/18/83-ALC1/2007	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00074/AM08/	RLA File :03/94/040/01387/AM07/	Lic.No/Date:0310425970 09.04.2007	Defer Date:
Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/41/99/Ch.II dated 9.3.2004 decided to approve this case on repeat basis as under:- Item of Export Distilled Ftty Acid for popular soap-----1 kg. Item of Import 1. Crude Palm Stearine-----0.357 kg. 2. Palm Fatty Acid Distilate -----0.710 kg. The Committee also decided to advice Regional Authorites to advice the firm to follow Para 4.4.2 in future for such items of import. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:8/18/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
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HQ File :01/83/050/00076/AM08/

RLA File :03/95/040/00005/AM08/

Lic.No/Date:0310425995
09.04.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/120/2002/Ch-III dated 16.10.2006 and decided to approve this case as on repeat basis under:-

68 Item of Export

Copper Dibutyl Dithiocarbamate ----- 1 kg.

Item of Import

Dibutyl Amine-----0.600 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/18/83-ALC1/2007

Party Name:DEVANSHI DYESTUFF

Meet No/Date:18/83-ALC1/2007
08.08.2007

**Status:Case
Approved**

HQ File :01/83/050/00090/AM08/

RLA File :03/94/040/01525/AM07/

Lic.No/Date:0310426232
10.04.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/182/2002/Ch.III dated 14.5.2003 and decided to approve this case as under:-

69 Item of Export

Solvent Red 39 (Brilliant Red DDY)----- 1 kg.

Item of Import

Basic red 1 (Rhodamine 6 GDN/Rhodamine 6 GCP) ----- 0.890 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

70	Case No.:9/18/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00089/AM08/	RLA File :03/95/040/01527/AM07/	Lic.No/Date:0310426229 10.04.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.			

71	Case No.:10/10/83-ALC1/2007	Party Name:JA YDEEP PETRO-CHEM CO. P. LTD,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00097/AM08/	RLA File :04/24/040/00003/AM08/	Lic.No/Date:0410088895 11.04.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007.			

72	Case No.:13/14/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00100/AM08/	RLA File :17/24/040/00003/AM08/	Lic.No/Date:1710001616 12.04.2007	Defer Date:05.09.2007
	Decision :. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the verbal comments dt. 8.8.2007 from Deptt C&PC (Ch.. Div.) 1. Details of the manufacturing process, chemical name & composition. Accordingly the case may be re-listed on 5.9.2007.			

73	Case No.:11/18/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00112/AM08/	RLA File :03/95/040/00019/AM08/	Lic.No/Date:0310426714 13.04.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/177/2003/Ch.III dated 23.1.2006 and decided to approve this case on repeat basis as under:- Item of Export D Mandelic Acid----- 1 kg. Item of Import 1. Aceptophenone----- 0.998 kg. 2. Glacial Acetic Acid-----0.550 kg. 3. Caustic Soda Flakes-----1.100 kg. 4. Activated Carbon-----0.120 kg. 5. Toluene-----0.770 kg. 6. DL-2-amino-1-Butanol-----0.177 kg. 7. Tartaric Acid-----0.075 kg. 8. Methanol-----0.800 kg. 9. Potassium Hydroxide-----0.255 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:10/4/85-ALC3/2007	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
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HQ File :01/85/050/00009/AM08/

RLA File :03/95/040/01632/AM07/

Lic.No/Date:0310426882

Defer

16.04.2007

Date:05.09.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.9.2007.

Case No.:11/10/83-ALC1/2007Party Name:JOHNSON MATTHEY INDIA
PVT. LTD.Meet No/Date:18/83-ALC1/2007
08.08.2007**Status:Case
Approved**

HQ File :01/83/050/00128/AM08/

RLA File :05/24/040/00039/AM08/

Lic.No/Date:0510202623
17.04.2007

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/60/2006-Ch.II dated 7.8.2007 decided to approve the case as under:

Item of Export

Automobile Exhaust -----1 No.

Catalyst consisting of Ceramic Substrate

Impregnated with Rhodium and platinum

Size: 118.41 mm dia x

109 mm,400 CPSI

(1200 ccm)

Rhodium content : 0.3115 gram,

Platinum content : 0.3115 gram

Item of Import

1. Relevant Ceramic -----1 No.

Substrate Size: 118.41 mm dia x 109 mm/400 CPSI

2. Rhodium as Rhodium Nitrate ----- 0.3115 gram

3. Platinum as Platinum Nitrate----- 0.3115 gram

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:12/10/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
HQ File :01/83/050/00129/AM08/	RLA File :05/24/040/00040/AM08/	Lic.No/Date:0510202624 17.04.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/60/2006-Ch.II dated 7.8.2007 decided to approve the case as under:

Item of Export

Automobile Exhaust -----1 No.

Catalyst consisting of Ceramic Substrate

Impregnated with Palladium,Rhodium and platinum

Size: 118.41 mm dia x

36.3mm, 400 CPSI

(400 ccm) Palladium content:1.9527 gram

Rhodium content : 0.061 gram,

Platinum content : 0.061 gram

Item of Import

1. Relevant Ceramic -----1 No.

Substrate Size: 118.41 mm dia x 36.3 mm

2. Palladium as Palladium Nitrate-----1.9527 gram

3. Rhodium as Rhodium Nitrate ----- 0.061 gram

4. Platinum as Platinum Nitrate----- 0.061 gram

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	Case No.: 26/14/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Case Approved
	HQ File :01/83/050/00119/AM08/	RLA File :03/95/040/00026/AM08/	Lic.No/Date:0310426951 17.04.2007	Defer Date:
	Decision : The committee decided to withdrawn the case as it is already decided in NC meeting dt. 25.7.2007			

78	Case No.: 13/10/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Case Approved
	HQ File :01/83/050/00135/AM08/	RLA File :05/24/040/00047/AM08/	Lic.No/Date:0510202651 18.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/22/2001-Ch.II dated 11.6.2007 decided to approve the case as under: Item of Export Automobile Exhaust -----1 No. Catalyst consisting of Ceramic Substrate Impregnated with palladium Rhodium Size: 118.41 mm dia x 109 mm, (1200 cc) 400CPSI, Palladium content : 0.2225 gram Rhodium content : 0.2225 gram Item of Import 1. Relevant Ceramic -----1 No. Substrate Size: 118.41 mm dia x 109 mm			

2. Palladium as Palladium Nitrate-----0.2225 gram
2. Rhodium as Rhodium Nitrate ----- 0.2225 gram

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

79	Case No.:12/18/83-ALC1/2007	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00220/AM08/	RLA File :03/94/040/01327/AM07/	Lic.No/Date:0310428206 27.04.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/102/2006/Ch.II dated 15.1.2007 decided to approve this case on repeat basis as under:- Item of Export Sulphol Liquid Black B----- 1 kg. (Leuco Sulphur Black I) (Dye content 36%) Item of Import 1. Sulphur Black Grains -----0.353 kg. 2 Sulphur Blue -----0.0072 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:13/18/83-ALC1/2007	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
HO File :01/83/050/00228/AM08/	RLA File :05/24/040/00068/AM08/	Lic.No/Date:0510203101	Defer

80			01.05.2007	Date:05.09.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.				

81	Case No.:15/18/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00252/AM08/	RLA File :09/24/040/00023/AM08/	Lic.No/Date:0910030174 04.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			

82	Case No.:18/14/83-ALC1/2007	Party Name:VESUVIUS INDIA LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00271/AM08/	RLA File :08/24/040/00028/AM08/	Lic.No/Date:0810064686 07.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.9.2007.			

83	Case No.:14/10/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00285/AM08/	RLA File :07/24/040/00088/AM08/	Lic.No/Date:0710051572 09.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004-PC.II dated 31.7.2007 and decided to approve this case as under:- Item of Export			

Tube filling compound (Grade Itcogel T250)----- 1kg.

Item of Import

1. Base Oil ----- 0.8958 kg.
2. Thermoplastic Elastomer ----- 0.1010 kg.
3. Antioxidant -----0.0100 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.:19/12/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00284/AM08/	RLA File :07/24/040/00087/AM08/	Lic.No/Date:0710051571 09.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007.			

85	Case No.:15/10/83-ALC1/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00316/AM08/	RLA File :03/94/040/01511/AM07/	Lic.No/Date:0310429163 11.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.			

86	Case No.:16/18/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00317/AM08/	RLA File :04/24/040/00012/AM08/	Lic.No/Date:0410089421 14.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it			

is drug item.

87	Case No.:17/18/83-ALC1/2007	Party Name:HP INTERNATIONAL	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00323/AM08/	RLA File :03/94/040/00091/AM08/	Lic.No/Date:0310429389 15.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007.			

88	Case No.:18/18/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00328/AM08/	RLA File :08/24/040/00039/AM08/	Lic.No/Date:0810064848 16.05.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

89	Case No.:19/18/83-ALC1/2007	Party Name:ORNET INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00342/AM08/	RLA File :08/24/040/00013/AM07/	Lic.No/Date:0810064875 16.05.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

90	Case No.:20/18/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00346/AM08/	RLA File :17/24/040/00016/AM08/	Lic.No/Date:1710001646 16.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007			

91	Case No.:23/18/83-ALC1/2007	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00366/AM08/	RLA File :31/24/040/00052/AM08/	Lic.No/Date:3110029225 16.05.2007	Defer Date:
	Decision :The committee considered the case as per agenda. Based on the comments furnished by the D/o C&PC vide their U.O.No. 14010/106/2006/Ch.II dt 20.2.07 , the committee decided to approve the case on repeat basis under Para 4.7 of the HBP (Vol.1) as under: Export Product Trigonox-EHP W60 Di (2-ethylhexyl) Peroxydicarbonate (60%) -----1 kg Item of Import 2-Ethyl hexyl chloroformate -----0.699 kg Polyvinyl Alcohol -----0.006 kg. Anti-foaming agent (Dequest 2060 S)----- 0.0006 kg. Berol-----0.003 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:21/18/83-ALC1/2007	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00354/AM08/	RLA File :03/94/040/00128/AM08/	Lic.No/Date:0310429748 17.05.2007	Defer Date:05.09.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.			

	Case No.:22/18/83-ALC1/2007	Partv Name:TEC LAM INDUSTRIES	Meet No/Date:18/83-ALC1/2007	Status:Deffered
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93			08.08.2007	and Re-indexed
	HQ File :01/83/050/00362/AM08/	RLA File :07/24/040/00067/AM08/	Lic.No/Date:0710051680 17.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 8.8.2007 from Deptt. of IPP . 1. Specification of export and import. 2. Exact size of export product.. 3. Justification for 11% wastage.. Accordingly the case may be re-listed on 5.9.2007.			

94	Case No.:21/14/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00383/AM08/	RLA File :08/93/040/00059/AM08/	Lic.No/Date:0810065014 23.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 5.9.2007.			

95	Case No.:26/18/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00419/AM08/	RLA File :03/95/040/01374/AM07/	Lic.No/Date:0310430313 23.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.			

	Case No.:22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014	Defer

		24.05.2007	Date:05.09.2007
96	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 8.8.2007 from Deptt. of IPP .		
	1. Weight of export product.. 2. % Chlorinated Rubber content in export.		
	Accordingly the case may be re-listed on 5.9.2007.		

	Case No.:24/18/83-ALC1/2007	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00391/AM08/	RLA File :04/24/040/00061/AM08/	Lic.No/Date:0410089592 24.05.2007	Defer Date:08.08.2007
97	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 8.8.2007 from Deptt. of IPP .			
	1. Covering capacity certified from the supplier for coating material.			
	Accordingly the case may be re-listed on 5.9.2007.			

	Case No.:25/18/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00408/AM08/	RLA File :03/94/040/00147/AM08/	Lic.No/Date:0310430659 25.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 decided to approve this case on repeat basis as under:-			
	Item of Export			

98

Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum-----
1kg

Item of Import

1. Alpha Methyl Styrene-----0.500kg
2. Isoamylene-----0.380kg
3. Propylene Oxide-----0.280kg
4. Para Formaldehyde-----0.088kg
5. Diethyl phthalate-----0.350kg

Isopropyl myristate/
Benzyl Benzoate

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99

Case No.:14/18/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status :Deffered and Re-indexed
HQ File :01/83/050/00428/AM08/	RLA File :03/95/040/01478/AM07/	Lic.No/Date:0310430876 29.05.2007	Defer Date:05.09.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007			

100

Case No.:27/18/83-ALC1/2007	Party Name:KDL BIOTECH LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status :Deffered and Re-indexed
HQ File :01/83/050/00426/AM08/	RLA File :03/94/040/01431/AM07/	Lic.No/Date:0310430868 29.05.2007	Defer Date:05.09.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			

101	Case No.:24/14/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00452/AM08/	RLA File :03/94/040/00150/AM08/	Lic.No/Date:0310431068 30.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007			

102	Case No.:34/18/83-ALC1/2007	Party Name:HARMAN FINOCHEM LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00471/AM08/	RLA File :03/94/040/01379/AM07/	Lic.No/Date:0310431113 30.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			

103	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007			

104	Case No.:36/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.9.2007			

105	Case No.: 37/18/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Case Rejected
	HQ File :01/83/050/00478/AM08/	RLA File :03/95/040/01634/AM07/	Lic.No/Date:0310431242 31.05.2007	Defer Date:
	Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/316/2000-Ch.III dated 8.8.2007 and decided to reject the case as the raw materials (imported and indigenous) do not tally with the process given. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

106	Case No.: 38/18/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Case Approved
	HQ File :01/83/050/00479/AM08/	RLA File :03/95/040/01552/AM07/	Lic.No/Date:0310431245 31.05.2007	Defer Date:
	Decision : The Committee in the light of written comments of Deptt. of C&PC forwarded vide their U.O. No. 14010/35/2006-Ch.II dated 6.8.2007 and decided to approve this case as under:- Item of Export PVC Stabilizer PA-804 ----- 1 kg. (Lead content : $38 \pm 1\%$) containing Tribasic Lead Sulphate: $25 \pm 1\%$ Dibasic lead Stearate +Lead Stearate Mixture $42 \pm 1\%$ Paraffin Wax $33 \pm 1\%$ Item of Import			

1. Litharge -----0.407 kg.
 2. Stearic Acid-----0.320 kg.
- (Stearic Acid content 50 ±10%
Stearic Acid+Palmitic acid content 90% min.)
3. Paraffin wax-----0.330 kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:28/18/83-ALC1/2007	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status :Case Approved
HQ File :01/83/050/00446/AM08/	RLA File :31/24/040/00035/AM08/	Lic.No/Date:3110029389 01.06.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/51/2004/Ch-II dated 23.6.2005 and decided to approve this case on repeat basis as under:-

Item of Export

N-Methyl-2-Pyrrolidone----- 1kg.

Item of Import

1. Methanol -----0.377 Kg.
2. Ammonia -----0.164 Kg.
3. Gamma Butyrolactone -----0.965 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:44/18/83-ALC1/2007	Partv Name:ROHA DYE CHEM PVT.	Meet No/Date:18/83-ALC1/2007	Status :Case
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108		LIMITED,	08.08.2007	Rejected
	HQ File :01/83/050/00576/AM08/	RLA File :03/95/040/00174/AM08/	Lic.No/Date:0310431383 01.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the earlier deficiency letter dt. 10.10.2006 issued by the Deptt. of C&PC (Ch.. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

109	Case No.:45/18/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Rejected
	HQ File :01/83/050/00577/AM08/	RLA File :03/95/040/00176/AM08/	Lic.No/Date:0310431384 01.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the earlier deficiency letter dt. 10.10.2006 issued by the Deptt. of C&PC (Ch.. Div.) RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

110	Case No.:29/18/83-ALC1/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00460/AM08/	RLA File :07/24/040/00158/AM08/	Lic.No/Date:0710051870 04.06.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			

111	Case No.:30/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00461/AM08/	RLA File :17/24/040/00021/AM08/	Lic.No/Date:1710001659 05.06.2007	Defer Date:05.09.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.

112	Case No.:31/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00462/AM08/	RLA File :17/24/040/00023/AM08/	Lic.No/Date:1710001660 05.06.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			

113	Case No.:32/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00463/AM08/	RLA File :17/24/040/00024/AM08/	Lic.No/Date:1710001661 05.06.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			

114	Case No.:33/18/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00465/AM08/	RLA File :17/24/040/00022/AM08/	Lic.No/Date:1710001663 05.06.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.			

115	Case No.:40/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00488/AM08/	RLA File :03/95/040/00213/AM08/	Lic.No/Date:0310431593 05.06.2007	Defer Date:05.09.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.8.2007.

116	Case No.:39/18/83-ALC1/2007	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00487/AM08/	RLA File :05/24/040/00187/AM08/	Lic.No/Date:0510204667 08.06.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 8.8.2007 from Deptt. of IPP . 1. % Nett content of Asbestos and SBR, NBR in export. Accordingly the case may be re-listed on 5.9.2007.			

117	Case No.:41/18/83-ALC1/2007	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00502/AM08/	RLA File :04/24/040/00088/AM08/	Lic.No/Date:0410089899 11.06.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.			

	Case No.:42/18/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
	HQ File :01/83/050/00507/AM08/	RLA File :07/24/040/00164/AM08/	Lic.No/Date:0710051961 12.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/218/2004-PC.II dated 3.7.2007 and decided to approve this case as under:- Item of Export			

118

Tube filling compound (Grade Itcogel T250)----- 1kg.

Item of Import

1. Base Oil ----- 0.8958 kg.
2. Thermoplastic Elastomer ----- 0.1010 kg.
3. Antioxidant -----0.0100 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

119

Case No.:43/18/83-ALC1/2007	Party Name:TEEKA YVEE ENTERPRISES	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Case Approved
HQ File :01/83/050/00525/AM08/	RLA File :04/24/040/00085/AM08/	Lic.No/Date:0410089971 15.06.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/117/2004/Ch.II dated 20.04.2006 decided to approve this case as under:-

Item of Export

Xyan Poly Sulphate Sodium (White To Off White)----- 1 kg.

Item of Import

Xylan-----1.00 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:48/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status:Deffered and Re-indexed
HO File :01/83/050/00736/AM08/	RLA File :03/95/040/00268/AM08/	Lic No/Date:0310433366	Defer

120			20.06.2007	Date:05.09.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.9.2007.				

121	Case No.: 47/18/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00642/AM08/	RLA File :03/95/040/00223/AM08/	Lic.No/Date:0310433836 25.06.2007	Defer Date:05.09.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-IV (DES-III) because it is drug item.			

122	Case No.: 46/18/83-ALC1/2007	Party Name:DCW LIMITED	Meet No/Date:18/83-ALC1/2007 08.08.2007	Status: Case Approved
	HQ File :01/83/050/00620/AM08/	RLA File :35/24/040/00001/AM08/	Lic.No/Date:3510021171 28.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per packing policy. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Date:26.09.2007

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer

